

ITR-1 SAHAJ INDIVIDUAL INCOME TAX RETURN

(For Individuals having Income from Salaries, One house property, Other sources (Interest etc.) Refer to Instructions for eligibility.)

Assessment Year

2 0 1 6 - 1 7

(A1) First name		(A2) Middle name		(A3) Last name		(A4) Permanent Account Number			
(A5) Sex (Tick) <input checked="" type="checkbox"/> Male <input type="checkbox"/> Female		(A6) Date of Birth (DD/MM/YYYY)				(A7) Income Tax Ward/Circle			
(A8) Flat/Door/Building		(A9) Name of Premises/ Building/ Village		(A10) Road/Street		(A11) Area/locality			
(A12) Town/City/District		(A13) State		(A15) Pin code		(A16) Email Address			
		(A14) Country							
(A17) Mobile No./Residential/Office Phone Number with STD code				(A18) Mobile No. 2		(A19) Fill only one if you belong to- <input type="checkbox"/> Govt. <input type="checkbox"/> PSU <input type="checkbox"/> Others			
(A20) Fill only one- Tax Refundable <input type="checkbox"/> Tax Payable <input type="checkbox"/> Nil Tax Balance <input type="checkbox"/>									
(A21) Residential Status (Tick) <input checked="" type="checkbox"/> Resident <input type="checkbox"/> Non-Resident <input type="checkbox"/> Resident but Not Ordinarily Resident									
(A22) Fill only one: Filed- <input type="checkbox"/> On or before due date -139(1), <input type="checkbox"/> After due date -139(4), <input type="checkbox"/> Revised Return-139(5) or In response to notice under section <input type="checkbox"/> 139(9)-Defective <input type="checkbox"/> 142(1) <input type="checkbox"/> 148 <input type="checkbox"/> 153A/153C or <input type="checkbox"/> Under Sec. 119(2)(b)									
(A23) Whether Person governed by Portuguese Civil Code under Section 5A Tick <input checked="" type="checkbox"/> <input type="checkbox"/> Yes <input type="checkbox"/> No									
(A24) If A23 is applicable, PAN of the Spouse									
(A25) If revised/defective, then enter Receipt No and Date of filing original return (DD/MM/YYYY)				/ /					
(A26) If filed in response to notice u/s 139(9) /142(1)/148/153A/153C, enter the date of such notice				/ /					
(A27) Whether you have Aadhar Number <input type="checkbox"/> Yes <input type="checkbox"/> No				(A28) If A27 is yes, please provide					

PART B GROSS TOTAL INCOME Whole- Rupee(₹) only

B1	Income From Salary /Pension NOTE- Ensure to Fill "Sch TDS1" given in Page 2	B1	
B2	Income from One house property Self Occupied <input type="checkbox"/> Let Out <input type="checkbox"/> (If loss, put the figure in negative)	B2 ()	
B3	Income from Other Sources(In case of loss use ITR 2) NOTE- Ensure to Fill "Sch TDS2" given in Page 2	B3	
B4	Gross Total Income (B1+B2+B3) (If loss, put the figure in negative)	B4()	

PART C – DEDUCTIONS AND TAXABLE TOTAL INCOME (Refer to instructions for limits on Amount of Deductions as per "Income Tax Act")

C1	80C	C2	80CCC	C3	80CCD (1)
C4	80CCD (1B)	C5	80CCD(2)	C6	80CCG
C7	80D	C8	80DD	C9	80DDB
C10	80E	C11	80G	C12	80GG
C13	80GGA	C14	80GGC	C15	80RRB
C16	80QBB	C17	80TTA	C18	80U
C19	Total deductions (Total of C1 to C18)			C19	
C20	Taxable Total Income (B4-C19)			C20	

FOR OFFICE USE ONLY

STAMP RECEIPT NO.
HERE

SEAL, DATE AND SIGNATURE OF RECEIVING OFFICIAL

www.taxguru.in

PAN--

--	--	--	--	--	--	--	--	--	--

PART D – TAX COMPUTATIONS AND TAX STATUS

D1	Tax payable on total income(C20)	D1	
D2	Rebate on 87A	D2	
D3	Tax payable after Rebate (D1-D2)	D3	
D4	Surcharge if C20 exceeds ₹ 1 Crore	D4	
D5	Cess, on (D3+D4)	D5	
D6	Total Tax Surcharge and Cess (D3+D4+D5)	D6	
D7	Relief u/s 89	D7	
D8	Balance Tax after Relief (D6-D7)	D8	
D9	Total Interest u/s 234A	D9	
D10	Total Interest u/s 234B	D10	
D11	Total Interest u/s 234C	D11	
D12	Total Tax and Interest(D8+D9+D10+D11)	D12	
D13	Total Advance Tax Paid	D13	
D14	Total Self-Assessment Tax Paid	D14	
D15	Total TDS Claimed	D15	
D16	Total TCS Claimed	D16	
D17	Total Taxes Paid (D13+D14+D15+D16)	D17	
D18	Amount payable (D12 – D17)(if D12 > D17)	D18	
D19	Refund (D17 – D12)(if D17 > D12)	D19	
D20	<i>Exempt Income only for Reporting Purpose (If agricultural income is more than Rs 5000/- use ITR 2 or 2A)</i>		

BANK ACCOUNT	D21	Details of all Bank Accounts held in India at any time during the previous year (excluding dormant accounts)					
		Total number of savings and current bank accounts held by you at any time during the previous year (excluding dormant accounts). Provide the details below.					
		Sl.	IFS Code of the Bank	Name of the Bank	Account Number (the number should be 9 digits or more as per CBS system of the bank)	Savings/ Current	Indicate the account in which you prefer to get your refund credited, if any (tick one account <input checked="" type="checkbox"/>)
		i					
	ii						

VERIFICATION

I, _____ son/ daughter of _____ solemnly declare that to the best of my knowledge and belief, the information given in the return is correct and complete and that the amount of total income and other particulars shown therein are truly stated and are in accordance with the provisions of the Income-tax Act, 1961, in respect of income chargeable to Income-tax for the previous year relevant to the Assessment Year **2016-17**.

Place

Sign here →

Date

If the return has been prepared by a Tax Return Preparer (TRP) give further details as below:

TRP PIN (10 Digit)	Name of TRP	TRP Signature
Amount to be paid to TRP		

PAN--

--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--

Schedule IT Details of Advance Tax and Self-Assessment Tax payments

	BSR Code				Date of Deposit (DD/MM/YYYY)				Serial Number of Challan				Tax paid			
	Col (1)				Col (2)				Col (3)				Col (4)			
R1																
R2																
R3																
R4																
R5																

NOTE ► Enter the totals of totals of Advance tax and Self-Assessment tax in D13 & D14

Schedule TDS1 Details of Tax Deducted at Source from Salary [As per Form 16 issued by Employer(s)]

	Tax Deduction Account Number (TAN) of the Employer	Name of the Employer	Income chargeable under Salaries	Tax deducted
	Col (1)	Col (2)	Col (3)	Col (4)
S1				
S2				
S3				

NOTE ► Please enter total of column 4 of Schedule-TDS1 and column 6 of Schedule-TDS2 in D15

Schedule TDS2 Details of Tax Deducted at Source on Income Other than Salary [As per Form 16 A issued by Deductor(s)]

	Tax Deduction Account Number (TAN) of the Deductor	Name of the Deductor	Unique TDS Certificate Number	Deducted year	Tax Deducted	Amount out of (5) claimed this Year	If A23 is applicable, amount claimed in the hands of spouse
	Col (1)	Col (2)	Col (3)	Col (4)	Col (5)	Col (6)	Col (7)
T1							
T2							
T3							
T4							

NOTE ► Please enter total of column 4 of Schedule-TDS1 and column 6 of Schedule-TDS2 in D15

Schedule TCS Details of Tax Collected at Source [As per Form 27D issued by the Collector(s)]

Sl No	Tax Collection Account Number of the Collector	Name of the Collector	Tax Collected	Amount out of (4) being claimed	Amount out of (4) being claimed in the hands of spouse, if section 5A is applicable
(1)	(2)	(3)	(4)	(5)	(6)
i					
ii					

NOTE ► Please enter total of column (5) of Schedule-TCS in D16

PAN--

--	--	--	--	--	--	--	--	--	--

Schedule AL Asset and Liability at the end of the year (Applicable in a case where total income exceeds Rs. 50 lakh)

DETAILS OF ASSET AND LIABILITY	A	Particulars of Asset	Amount (Cost) (Rs.)
		1 Immovable Asset	
		a Land	
		b Building	
		2 Movable Asset	
		a Cash in hand	
		b Jewellery, bullion etc.	
		c Vehicles, yachts, boats and aircraft	
		3	Total
	B	Liability in relation to Assets at A	

Supplementary Schedule TDS 1(to be used only after exhausting item S1-S3 of Schedule TDS1 in main form etc.

	Tax Deduction Account Number (TAN) of the Employer	Name of the Employer	Income chargeable under Salaries	Tax deducted
	Col (1)	Col (2)	Col (3)	Col (4)
S4				
S5				
S6				
S7				
S8				
S9				
S10				
S11				
S12				
S13				
S14				
S15				
S16				
S17				
S18				
S19				

PAN--

--	--	--	--	--	--	--	--	--	--

S20				
S21				
S22				
S23				
S24				
S25				
S26				
S27				
S28				
S29				
S30				

Supplementary Schedule TDS 2(to be used only after exhausting item T1-T4 of Schedule TDS2 in main form etc.

	Tax Deduction Account Number (TAN) of the Deductor	Name of the Deductor	Unique TDS Certificate Number	Financial Year in which TDS is Deducted	Total Tax Deducted	Amount out of (5) claimed this Year	If A23 is applicable, amount claimed in the hands of spouse
	Col (1)	Col (2)	Col (3)	Col (4)	Col (5)	Col (6)	Col (7)
T5							
T6							
T7							
T8							
T9							
T10							
T11							
T12							
T13							
T14							
T15							
T16							
T17							
T18							
T19							
T20							
T21							

PAN--

--	--	--	--	--	--	--	--	--	--

T22							
T23							
T24							
T25							
T26							
T27							
T28							
T29							
T30							
T31							

Supplementary Schedule IT (to be used only after exhausting item R1-R5 of Schedule IT in main form etc.

	BSR Code	Date of Deposit (DD/MM/YYYY)	Serial Number of Challan	Tax paid
	Col (1)	Col (2)	Col (3)	Col (4)
R6				
R7				
R8				
R9				
R10				
R11				
R12				
R13				
R14				
R15				
R16				
R17				
R18				
R19				
R20				
R21				
R22				
R23				
R24				

PAN--

--	--	--	--	--	--	--	--	--	--

R25				
R26				
R27				
R28				
R29				
R30				
R31				
R32				